

[English]

Unskilled and Semi-Skilled Unemployed in Punjab

1361. BABA SUJCHA SINGH: Will the Minister of LABOUR be pleased to state:

(a) the number of unemployed unskilled and semi-skilled labourers in Punjab;

(b) the number of unskilled and semi-skilled migrated labourers in the State; and

(c) the reasons for not employing local unskilled and semi-skilled labourers in the public sector and private sector undertakings?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) The number of job-seekers (all of whom are not necessarily unemployed) registered with the Employment Exchanges in Punjab as on 31.12.1988 was:—

(i) Unskilled	2,20,688
(ii) Semi-skilled	32,274

(b) The number of migrant labour varies from season to season and it is not possible to give the precise figures. However as per the survey conducted in 1983 by the Labour Department, Punjab, the number of migrant labour was estimated to be 80,000 in industry and 2,01,000 in agriculture.

(c) According to the information furnished by the State Government of Punjab, there is no law or policy decision which makes it compulsory for Public and Private sector undertakings to employ local labour only.

New Sugar Mills in Bihar

1362. SHRISURYA NARAYAN SINGH: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether Government propose to create additional capacity for sugar production during Eighth Plan period to meet the internal demands;

(b) if so, the details thereof;

(c) whether it is a fact that the Bihar State has large potential for establishment of sugar mills;

(d) whether the Bihar State Government has urged the Centre to clear four new sugar projects in the State; and

(e) if so, the details thereof and Government's reaction thereto?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA):

(a) and (b). Based on the present guidelines for licensing during the 7th Five Year Plan, additional capacity of 61.44 lakh tonnes has already been licensed in terms of annual sugar production capacity making a total licensed capacity of 148.91 lakh tonnes as on 28.2.90 which is expected to be installed during the 8th Five Year Plan.

(c) to (e). The State Governments are required to assess the potentiality of sugarcane cultivation while recommending the applications to the Central Government for establishment of new sugar factories. After the announcement of guidelines for licensing additional capacity in the sugar industry, the Central Government (Department of Food) have so far received four applications for setting up of new sugar factories in Bihar at the following locations:—

<i>Sl. No.</i>	<i>Location</i>
1.	Dhanaha, Distt. West Champaran (2500 TCD)
2.	Pirpaiti, Tal. Pirpaiti, Distt. Bhagalpur (1750 TCD)
3.	Jamui, Tal. Jamui, Distt. Monghyr (1750 TCD)
4.	Dhanaha, Distt. West Champaran, (5000 TCD)

The application at Sl. No. 1 was considered by the Government and rejected since it did not fulfil the distance criteria of the licensing guidelines. The remaining three applications have been received recently and would be considered as per existing guidelines.

Cotton Monopoly Purchase Scheme in Maharashtra

1363. SHRI SUDAM DESHMUKH: Will the Minister of TEXTILES be pleased to state:

(a) whether Central approval is granted to Cotton Monopoly Purchase Scheme of Maharashtra on yearly basis and the present sanction is valid upto the current cotton season of 1989-90;

(b) whether Government of Maharashtra has requested for approval of the Scheme on long term basis viz. for a period of Five to Ten years; and

(c) if so, the decision of Government thereon?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) Approval for extension of Maharashtra Cotton Monopoly Procurement Scheme is granted by Government of India from time to time. The present approval is valid till 30.6.90.

(b) Yes, Sir.

(c) The Government have constituted an inter-ministerial Committee to examine the merits and demerits of the further continuance of the Scheme beyond 30th June, 1990.

Filling up of Posts of Junior Engineers Reserved to SC/ST in Water Supply and Sewage Disposal Undertaking

1364. SHRI R.L.P. VERMA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of vacancies of Junior Engineer (Civil) lying vacant in the Water Supply and Sewage Disposal Undertaking under M.C.D. Delhi;

(b) the number of such vacancies reserved for Scheduled Castes and Scheduled Tribes; and

(c) the steps taken to fill up these posts?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) 103.

(b) Out of 103 vacancies, 27 are reserved for SC/ST including backlog of 5 vacancies of Scheduled Tribes.

(c) Selection process for filling up the vacancies has already commenced.